

(b) The Ministry does not maintain any details of records on works taken up by the States. However the target and achievement of Swarozgaris assisted with credit linked subsidy during the last three years is as under:-

Year	Target	Achievement
2007-08	1352745	1699295
2008-09	1762670	1861875
2009-10	1822482	2085177

(c) and (d) As per the existing financial norms, funds are released to states in two instalments. The second instalment is not released unless the state has utilized 60% of available funds. Moreover, cuts are applied if the proposal for release of second instalment is not submitted to the Ministry within the prescribed time limits and also if the states has opening balance above permissible limits. These financial norms act as disincentives for low utilization of funds by states. In addition, the Ministry monitors expenditures at state level through on-line monthly progress reports and the states are repeatedly encouraged to ensure proper and timely utilization of funds through meetings of Performance Review Committee and monthly feedback on performance indicators to States.

Funds for modernisation of land records

†1386. SHRIMATI MAYA SINGH:
SHRI BRIJALAL KHABRI:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether it is a fact that funds required for modernization of land records has not been disbursed during the Eleventh Five Year Plan;

(b) if so, the reasons therefor;

(c) whether cost escalation has taken place in targeted works due to delay in disbursement of funds; and

(d) if so, the manner in which cost escalation would be compensated?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SISIR ADHIKARI): (a) No Sir, funds for modernization of land records have been released during the Eleventh Five Year Plan. During 2007-08, funds amounting to Rs.41.24 crore and Rs.103.22 crore were released to the States/UTs under the Centrally-sponsored schemes of Computerisation of Land Records (CLR) and Strengthening of Revenue Administration and Updating of Land Records (SRA&ULR) respectively. During 2008-09,

†Original notice of the question was received in Hindi.

these two schemes were merged in the shape of the National Land Records Modernization Programme (NLRMP) by combining their key components and rationalizing them into one integrated and enhanced scheme.

The activities being supported under the NLRMP, *inter-alia*, include computerization of the records of rights (RoRs), digitization of maps, survey/resurvey using modern technology including aerial photogrammetry, computerization of registration, training and capacity building of the concerned officials and functionaries, connectivity amongst the land records and registration offices and modern record rooms/land records management centres at tehsil/taluk/circle/block level.

During 2008-09, 2009-10 and 2010-11 (as on 28.02.2011) funds to the tune of Rs. 188.76 crore, Rs.195.44 crore and Rs. 101.39 crore have been released to the States/UTs under the NLRMP. Thus, during the Eleventh Five Year Plan, so far, funds amounting to Rs.630.05 crore have been released to the States/UTs for modernization of land records.

(b) In view of (a) above, question does not arise.

(c) and (d) There is no cost escalation in targeted works due to delay in disbursement of funds.

Release of SGSY funds to West Bengal

1387. SHRI R.C. SINGH: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the details of swarozgaris assisted under Swarnjayanti Gram Swarozgar Yojana (SGSY) in West Bengal during the last three years, year-wise and district-wise;

(b) the details of amount sanctioned and released for SGSY in West Bengal during the last three years, year-wise and district-wise;

(c) whether the State has requested for release of additional amount; and

(d) if so, the details thereof and the action taken on the request?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) The total no. of swarozgaris assisted, central allocation and central releases under Swarnjayanti Gram Swarozgar Yojana (SGSY) during 2007-08 to 2009-10, in West Bengal, is given in Statement (See below)

(c) and (d) The state did not request for any additional fund during the said period. As per the current practice, any savings in the allocation at the Central level is again redistributed to all the States on the basis of poverty ratio and any savings within the State allocation is re-distributed among the well performing districts in the State.